

**NATIONAL COMPANY LAW TRIBUNAL
KOLKATA BENCH
KOLKATA**

C.P. (IB)/86(KB)2024

**CORAM: 1. HON'BLE MEMBER(J), SMT. BIDISHA BANERJEE
2. HON'BLE MEMBER(T), SHRI D. ARVIND**

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 24TH APRIL 2024

IN THE MATTER OF	INDIAN BANK VS PREMLATA MUNDRA
UNDER SECTION	SECTION 95(1)

Appearance (via video conferencing/physically)

Mr. Santosh Kumar Ray, Adv.] For the Financial Creditor
Ms. Rituparna Sanyal, Adv.]
Ms. Zeba Khan, Adv.]
Ms. Muskan Saha, Adv.]

O R D E R

1. Learned Counsel for the Financial Creditor present.
2. The Financial Creditor has not proposed the name of Insolvency Professional for appointment as Resolution Professional. In view of the above, **Mr. Vinay Goyenka, IBBI Registration No. IBBI/IPA-001/IP-P01770/2019-2020/12709, email ID: taxhouseranchi@gmail.com** is hereby appointed as Resolution Professional in exercise of the power conferred under Section 97 of the IBC, 2016. The Resolution Professional is directed to file declaration within seven days from the date of receiving this order to the effect that he fulfils all the requirements for being appointed as Resolution Professional in the matter.
3. The Resolution Professional will be paid a remuneration of **Rs.75,000/- (Rupees Seventy-Five Thousand only)** for the assigned job.
4. Registry is directed to issue notice forthwith to the Resolution Professional by way of speed post and by e-mail and place the tracking information on record.
5. Learned Counsel for the Financial Creditor is hereby directed to serve a copy of this petition along with a copy of this order and the documents on the Resolution

Professional forthwith, by all available modes for information and compliance. Proof of service be filed with the Registry of this Tribunal for records.

6. The Resolution Professional shall be served notice along with a copy of the petition and upon receipt of the notice, Resolution Professional will file his report in terms of Section 99 of the IBC within a period of ten days thereafter and serve report on the Personal Guarantor, Corporate Debtor as well as Financial Creditor.
7. The Personal Guarantor upon receipt of the report will raise objection, if any, within a period of one week thereafter.
8. List this matter for consideration on **11th June, 2024** on the basis of report of Resolution Professional and objection, if any.
9. The Registry is directed to send e-mail copies of the order forthwith to all the parties and their learned Counsels for information and for taking necessary steps.
10. Certified Copy of this order may be issued, if applied for, upon compliance of all requisite formalities.
11. Resolution Professional will file a report within ten days and serve a copy of the report to the Personal Guarantor and the Corporate Debtor.
12. Personal Guarantor will raise an objection within seven days thereafter.

D. Arvind
Member (Technical)

Bidisha Banerjee
Member (Judicial)